

## **Central Administrative Tribunal Principal Bench**

**RA No.106/2018  
OA No.2622/2017**

New Delhi, this the 9<sup>th</sup> day of August, 2019

## **Hon'ble Mr. Justice L. Narasimha Reddy, Chairman**

Smt. Rajwati Devi  
Aged 53 years,  
W/o Late Harish Chandra  
(Ex Asstt Personnel Officer)  
DRM/N. Rly Moradabad.  
Res- Prem Bhawan, Chaw Ki Bast  
Line Par (Near Jarat)  
Line Par, Moradabad (U.P.). ... Applicant.

(By Advocate : Shri S. K. Azad)

Vs.

Union of India and Others through

1. Secretary  
Railway Board  
Ministry of Railway,  
Rail Bhawan,  
New Delhi.
2. General Manager  
N.Rly  
Baroda House,  
New Delhi.
3. Divl. Railway Manager,  
N. Rly Moradabad (UP).  
.... Respondents.

(By Advocate : Shri V. S. R. Krishna, Shri A. K. Srivastava and Shri Krishan Kant Sharma)

## **: O R D E R (ORAL) :**

## **Justice L. Narasimha Reddy, Chairman:**

The applicant filed OA No.2622/2017 challenging the order of dismissal of her husband from service and claiming the relief of compassionate appointment to her son.

2. The Tribunal passed an order dated 16.05.2018 taking the view that the issue pertaining to dismissal of the husband of the applicant was dealt with by the Allahabad Bench of this Tribunal in OA No.897/2006, and that the same has assumed finality.

3. So far as the plea of compassionate appointment is concerned, the Tribunal took note of the fact that since the employee was dismissed from service, the question of granting compassionate appointment does not arise. This application is filed with a prayer to review the order dated 16.05.2018.

4. Heard Shri S. K. Azad, learned counsel for the applicant and Shri V. S. R. Krishna, Shri A. K. Srivastava and Shri Krishan Kant Sharma, learned counsel for the respondents.

5. All the aspects are dealt with in detail in the order dated 16.05.2018. Even otherwise, the applicant is not able to point out that any factual or legal errors have crept into the order in the OA, nor is it pointed out that any plea raised on his behalf was omitted from consideration. The RA is accordingly dismissed.

**(Justice L. Narasimha Reddy)  
Chairman**

/pj/